

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF TELTROY VINIMAY TRADERS
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TELTROY VINIMAY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10.04.2012
3.	Authority under which corporate debtor is incorporated / registered	ROC-KOLKATA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999WB2012PTC179898
5.	Address of the registered office and principal office (if any) of corporate debtor	HOUSE NO 34, DURAGAPUR COLONY, NEW ALIPORE, KOLKATA-700053
6.	Insolvency commencement date in respect of corporate debtor	27.04.2022
7.	Estimated date of closure of insolvency resolution process	24.10.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neha Firoda IBBI/IPA-001/IP-P-01938/2020-2021/13093
9.	Address and e-mail of the interim resolution professional, as registered with the Board	G/H 164, Scheme no 54, Vijaynagar, Indore, Madhya Pradesh, 452010 caneha.dahiya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	101 A, Press House, A B Road, 22 Press Complex, Indore, Madhya Pradesh 452008 cirp.teltroy@gmail.com
11.	Last date for submission of claims	11.05.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://www.ibbi.gov.in/downloadform.htm 1 (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench-I has ordered the commencement of a corporate insolvency resolution process of the Teltroy Vinimay Traders Private Limited on 27.04.2022.

The creditors of Teltroy Vinimay Traders Private Limited, are hereby called upon to submit their claims with proof on or before 11.05.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, (not applicable) as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (not applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Neha Firoda

Interim Resolution Professional

For Teltroy Vinimay Traders Private Limited

Regn. No - IBBI/IPA-001/IP-P-01938/2020-2021/13093

Place: Indore

Date: 28.04.2022